

Inspection report of M/s. Ratan Lal Rajender Prasad Khandsari ltd, Banda road, Powayan, District Shahjahanpur in pursuant of Honorable NGT order in Original Application No. 03/2021 Shri Saroj Kumar Mishra vs. State of UP.

1.	Name & Address of Industry	M/s. Ratan Lal Rajender Prasad Khandsari ltd, Banda road, Powayan, District Shahjahanpur
2.	Date of Inspection	07-04-2021
3.	Nature of Industry	Khandsari unit
4.	Category of Industry (L/M/S)	Small
5.	Operational Status	On inspection Dated-07-04-2021 found Not in Operational due to off season
6.	Product & Capacity (Ton/Day or KL/Day)	Khandsari (Sugar) 60 MT/DAY
7.	By Product	Baggess , Molasses
8.	Status of Water Consent	Valid Up to 31-12-2021
9.	Status of Air Consent	Valid Up to 31-12-2021
10.	Source of water.	Submersible Pump of 5.0 HP as per information.
11.	Status of CGWA/DGWA Permission	Applied
12.	Utilization of Water	Domestic-01 KLD Industrial-300 KLD
13.	Details of Effluent Treatment Plant (ETP) Installed	Effluent Treatment Plant (ETP) installed and comprises of following units- 1- Bar Screen, 2- Oil & grease Trap 3- Lime mixing Tank, 4- Equalization tank, 5- Clarifier, 6- Aeration tank, 7- Sludge Drying beds, 8- ACF & MGF.
14.	Effluent Quantity (KL/Day) Max.	Domestic Waste-1.0KLD. Industrial Waste-200 KLD
15.	Quality of Treated Effluent	200 KLD
16.	By Pass Arrangement if any	No Bypass Arrangement was found.
17.	Point of Discharge & Final Discharge	Treated Effluent used in Irrigation inside the premises /Recycle in cooling process.
18.	STP Status for domestic effluent	Septic Tank & Treatment With ETP
29.	Whether unit is being assessed for Water Cess.	Not Applicable after GST dated-01-07-2017
20.	Whether water meter installed on tube well	Yes
21.	Source of Air Pollution	Boiler 15 MT/hours
22.	Details of Fuel Used	Bagess 10 MT/day and Rice husk 08 MT/day
23.	Details of A.P.C.S. & Stack Height	For control of emission One numbers of Multi Cyclone Dust Collector along with 33 meter stack installed and attached with Boiler. Earlier Stack monitoring of unit conducted by NABL approved laboratory, M/S Advanced Environmental testing and Research lab P. Ltd 63/1, Kailash Vihar, near Income Tax Office, City

SA

AGS

*

		Center-II, Gwalior, M.P.- 474011. As per monitoring conducted by approved lab on date 08-02-2021 from stack number one the parameter are PM is 172.0 mg/NM3(Standard Limit 250 mg/NM3), SO2-12.36 mg/NM3(Standard Limit Not Specified), NO2-2.16 mg/NM3(Standard Limit Not Specified) which are within the prescribed limit, copy enclosed as annexure-I.
24.	Details of D.G. Set (Whether installed acoustic enclosure)	380 KVA & 280 KVA height of exhaust pipe 3.5 meter above from nearby roof top.
25.	Quantity of Hazardous Waste (Ton/Day)	NA
26.	Status of Hazardous Waste Authorization	NA
27.	Any other specific remarks	<p>1- Unit has obtained consent to Operate (CTO) issued consent water wide order 110647/U PPCB/Bareilly (LAB)/CTO/ water/SHAHJAHANPUR/2020 Dated-25/11/2020 valid up to consent air wide order 110640/U PPCB/Bareilly(LAB)/CTO/air/SHAHJAHANPUR/2020 Dated : 25/11/2020 Unit has valid up to 31-07-2021 copy enclosed as annexure- II.</p> <p>2- Complain date 28.01.2020 was received along with HO UPPCB Vide letter no 1148320/C-7/RO Bareilly/2020 dated 28-02-2020, in compliance of HO letter inspection was conducted by the regional office on dated 07-08-2020 in compliance of ho direction copy of inspection report enclosed as annexure-III.</p> <p>3- In view of compliance and for control of emission Notice issued to unit vide letter No-655/SPN/R-18 dated 21-09-2020 copy enclosed as annexure-IV</p> <p>4- Unit has submitted compliance report of CTO Water & Air copy enclosed as annexure-V</p> <p>5- Industry proposed to up gradation of APCS existing by installing wet scrubber in place of Dust Collector before next crushing session-2021, Industry have also submitted affidavit dated 17.03.2021 along with order copy, annexure-VI</p> <p>6- For verification of diseases mentioned in complain, letter dated 30.09.2020 issued to CMO Office Shahjahanpur, reply of the letter yet not received from CMO Office copy in enclosed as annexure-VII</p>
Name, Designation and signature of Inspecting Officer		<p>Sunil Singh Chauhan, SA, UPPCB, Bareilly </p> <p>Jitendra Lal, AEE, UPPCB, Bareilly </p>

Advanced Environmental Testing And Research Lab P. Ltd.



CIN: U73100MP2002PTC015352

GSTIN: 23AAECA9188L1Z8

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)
Approved: by Occupational Health & Safety Management (ISO45001:2018)

Registered Office: 63/1, Kailash Vihar, Near Income Tax Office, City Center-II

Gwalior-474 011, M.P., India

☎ 0751-4099916 2232177

Email: aetri2016@gmail.com, aetlgwalior@gmail.com

TEST REPORT

Company Name: M/S Ratan Lal Rajendra Prasad Khandsari Ltd.

Address: Banda Road, Powayan, Shahjahanpur :UP

Nature of Sample: Flue gas emission of Boiler

Location Point: Boiler Stack

Stack Height: 33.0 Mtr.

Type of fuel & Quantity used: Bagasse-5.41TPH

Capacity of boiler: 15TPH

Date of Issue: 14/02/2021

Monitoring Date: 08/02/2021

Sample Collected by: ALPL

Lab. ref. No: AETRL2021/CHEM/ST/2535

URL NO.: TC4705-10-0-000U2354P

Diameter of Stack: 1.5 Mtr.

APCS: High Efficiency Multi Cyclone Type

Dust Collector

Material of Construction: RCC

PHYSICAL OBSERVATIONS

Ambient temperature	°C	:	25.0
Flue gas temperature	°C	:	143.0
Velocity of flue gas	m/s	:	9.62

TEST RESULT

S.No.	Parameter	Pollutant Concentration (on the bases of 12 % CO ₂)	Limits
1.	Particular Matter mg/Nm ³	172.0	250
2.	Sulphur Dioxide (SO ₂) mg/Nm ³	12.36	NOT SPECIFIED
3.	Oxides of Nitrogen (NO ₂) mg/Nm ³	2.16	NOT SPECIFIED

(Authorized Signatory)



(4)

Annexure - II

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
110647/UPPCB/Bareilly(LAB)/CTO/water/SHAH
JAHANPUR /2020

Dated : 25/11/2020

To ,

Shri RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD
M/s M/s RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD
BANDA ROAD, POWAYAN DISTT.- SHAHJAHANPUR UP 242401
SHAHJAHANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. M/s RATAN LAL RAJENDRA PRASHAD
KHANDSARI LTD

Reference Application No :10125866

Dated :25/11/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. M/s RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

ROHIT
SINGH
Digitally signed
by ROHIT SINGH
Date:
2020.11.25
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For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER
U.P.P.C.B. BAREILLY

Enclosed : As above
(condition of consent):

Copy to: CHIEF ENVIRONMENT OFFICER, CIRCLE-7, U.P. POLLUTION CONTROL BOARD,
LUCKNOW FOR KIND INFORMATION.

REGIONAL OFFICER
U.P.P.C.B. BAREILLY

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.M/s RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD
vide

Consent Order No. 10125866/ Water

Dated : 25/11/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SUGAR FROM KHANDSARI PROCESS 60 TPD.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	Septic tank	Soak Pit
2	Industrial	Effluent treatment plant	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	Septic tank and Soak Pit

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/LIT.
2	BOD	30 mg/LIT.
3	COD	250 mg/LIT.
4	Oil & Grease	10 mg/LIT.
5	Quantity of Discharge	200 KLD Recycle in Process/ Used in Irrigation

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

(6)

Specific Conditions:

1. Industry should install any satisfactory measuring device on effluent discharge channel/pipe.
2. Industry should install electromagnetic water meter on each source of raw water.
3. Effluent Treatment Plant of the industry should be running with proper efficiency.
4. Solid Waste generated from industry should be disposed such a way not to deteriorate surrounding environment.
5. Develop maximum green belt in open area of industry. Water management plan should be maintained in such a way that maximum water will be recycled from different steps manufacturing process.
6. No untreated effluent will be discharged in/ out of factory premises in any case.
7. Treated effluent should be recycle in process or used in irrigation as maximum possibility otherwise store in leak proof lined lagoon.
8. Industry should comply the provisions of Environmental (Protection) Act, 1986.
9. Analysis Report of the treated effluent should be submit with every two month in crushing season from MoEF&CC approved Laboratory.
10. Compliance report of this consent order should be submit within three month.
11. Effluent of the industry should be treated within the Board norms in any circumstances.
12. This consent order is not maintainable in the case of any type of expansion, modification, upgradation or any change in industry manufacturing plant.
13. The above condition of consent order is continued up to the condition of Water (Prevention and Control of Pollution) Act, 1974 section 27(2).
14. An inspection book should be maintained for water pollution control system of the industry. The same should be presented at the time of inspection of board officials.
15. Industry should submit environmental statement within prescribed time.
16. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
17. Unit should comply the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
18. Unit should comply the Solid Waste Management Rules, 2016.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
20. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
21. Industry should obtain permission for extraction of ground water from cgwa/sgwa or competent authority as required.
21. Industry should ensure that treated effluent should recycle properly & ensure that no water logging ocured in surrounding area

Issued with the permission of competent authority .

ROHIT SINGH Digitally signed
by ROHIT SINGH
Date: 2020.11.25
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For and on behalf of U.P. Pollution Control Board .

**REGIONAL OFFICER
U.P.P.C.B. BAREILLY**

(7)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 110640/UPPCB/Bareilly(LAB)/CTO/air/SHAHJAHANPUR
/2020

Dated : 25/11/2020

To ,

Shri RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD
M/s M/s RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD
BANDA ROAD, POWAYAN DISTT.- SHAHJAHANPUR UP 242401
SHAHJAHANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. M/s RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD

Reference Application No. 10125433

Dated : 25/11/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s M/s RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

ROHIT SINGH
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by ROHIT SINGH
Date: 2020.11.25
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For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER
U.P.P.C.B. BAREILLY

Enclosed : As above
(condition of consent):

Copy to: CHIEF ENVIRONMENT OFFICER, CIRCLE-7, U.P. POLLUTION CONTROL BOARD,
LUCKNOW FOR KIND INFORMATION.

REGIONAL OFFICER
U.P.P.C.B. BAREILLY

U.P. Pollution Control Board

Dated : 25/11/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SUGAR FROM KHANDSARI PROCESS 60 TPD.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G SET CAPACITY 380 & 280 K.V.A.	H.S.D	02	Particulate Matter	AS PER BOARD NORNS AS PER EP ACT 1986
2	BOILER CAPACITY 15 TPH	BAGASSE /RICE HUSK	01	Particulate Matter	33 Meter From Ground Level

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	AS PER BOARD NORNS AS PER EP ACT 1986
2	01	Particulate Matter	250 mg/NM3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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by ROHIT SINGH
Date: 2020.11.25
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1. APCS of the industry should be running with proper efficiency and separate energy meter install on its electricity consumption, unit must be install wet scrubber before upcoming crushing season.
2. Solid Waste generated from industry should be disposed such a way not to deteriorate surrounding environment.
3. Develop maximum green belt in open area of industry.
4. Industry should comply the provisions of Environmental Protection Act 1986.
5. Analysis Report of Stack Emission should be submitted with every two month frequency in crushing season from MoEF &CC approved Laboratory.
6. Compliance report of this consent order should be submitted within a month.
7. The Stack emission and fugitive emission of the industry should meet out the prescribed standards of board in any circumstances.
8. This consent order is not maintainable in the case of any type of expansion, modification, up gradation or any change in industry manufacturing plant.
9. The above condition of consent order is continued up to the condition of Air (Prevention and Control of Pollution) Act, 1981 section 21(6).
10. Industry should apply for consent before 30 days of expiry of this order or any change.
11. An inspection book should be maintained for Air pollution control system of the industry. The same should be presented at the time of inspection of board officials.
12. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
13. Industry should submit environmental statement within prescribed time.
14. Industry should comply the provisions of Environmental Protection Act 1986.
15. Unit shall use biomass briquettes as co-fuel with main fuel in the ratio of minimum 20 % in boiler.
17. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

ROHIT SINGH
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by ROHIT SINGH
Date: 2020.11.25
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For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER
U.P.P.C.B. BAREILLY

27-07-19

संदर्भ संख्या: 148320

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

1/1-7 | 28.01.2020 | 2.0

दिनांक: 28-2-2020

सेवा में,
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
वरेली।

विषय:- उद्योग मै० रतन लाल राजेन्द्र प्रसाद खण्डसारी लि०, बाण्डा रोड, पुवायॉ,
जनपद-शाहजहाँपुर के विरुद्ध की गयी शिकायत के संबंध में।

महोदय,

कृपया उपरोक्त विषयक उद्योग मै० रतन लाल राजेन्द्र प्रसाद खण्डसारी लि०, बाण्डा रोड, पुवायॉ, जनपद-शाहजहाँपुर के विरुद्ध श्री सरोज कुमार मिश्रा, निवासी-मो० गांधीनगर, तकिया रोड, कस्बा पुवायॉ, जिला-शाहजहाँपुर द्वारा की गयी शिकायती प्रार्थनापत्र दिनांक 28.01.2020, जोकि निजी सचिव, माननीय मंत्री, वन, पर्यावरण एवं जन्तु उद्यान, उ०प्र० शासन के माध्यम से दिनांक 18.02.2020 को बोर्ड मुख्यालय में प्राप्त हुई है, का संदर्भ ग्रहण करें।

अतः उक्त शिकायती प्रार्थनापत्र इस पत्र के साथ संलग्न कर आपको निर्देशित किया जाता है कि संलग्न शिकायती पत्र की जांच कराते हुए जांच आख्या 07 दिन में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

संलग्नक-उपरोक्तानुसार।

भवदीय

(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी वृत्त-7

ACE-2

SAI

SAI

प्राचीगण प्रक

01-07-19

क्रमांक 472

दिनांक 19-2-2020

59/PS/वी/सुपर/एव प्रत्यक्ष/2020
दिनांक 30/01/2020

श्रीमान जी,

विषय: आदरणीय श्रीमान जी,
महोदय, प्रदूषण फैलने से वातावरण दूषित होने के सम्बन्ध में।

विनम्र निवेदन है कि प्राचीगणों के निवास स्थित मो0 गांधी नगर (गांधी नगर) कस्बा पुवायां, जनपद शाहजहांपुर में है। प्राचीगणों के मकान में छोटे बच्चे व बीमार लोगों को वायु प्रदूषण होने के कारण जीवन संकटमय हो गया है। प्राचीगणों के कटीय में मो0 रतन लाल राजेन्द्र प्रसाद खण्डसारी लि0, बण्डा रोड, पुवायां, जनपद शाहजहांपुर उ.प्र. स्थित है। जिसकी राख व दूषित वायु प्राचीगणों के घरों में प्रवेश होकर बॉमारी को जन्म दे रही है। वर्तमान समय में प्राचीगणों को जीवन पूर्णतः संकटपूर्ण है। जिसके कारण प्राचीगण काफी मयमीत है तथा मोके पर प्रदूषण होने के कारण आंखों में जलन व खान-पान दूषित हो रहा है व सांस लेने में दिक्कत हो रही है और पास में ही दीदार सिंह राणा स्कूल, तकिया रोड, पुवायां, शाहजहांपुर जिले में छोटे-छोटे बच्चे पढ़ते हैं। इसलिए न्यायहित में तत्काल चल रहे मो0 रतन लाल राजेन्द्र प्रसाद खण्डसारी लि0, बण्डा रोड, पुवायां, जनपद शाहजहांपुर उ.प्र. में फिल्टर जैसी व्यवस्था कटाते हुए प्रदूषण रोकना न्यायोचित होगा।

अतः श्रीमान जी से निवेदन है कि प्राचीगणों का प्रार्थनापत्र स्वीकार कर तत्काल प्रभाव से वायु प्रदूषण रूकवाये जाने की कृपा की जावे और उपरोक्त चीनी मिल में फिल्टर आदि की व्यवस्था कटाते हुए वायु प्रदूषण रूकवाने की कृपा करे।
आपकी महान कृपा होगी।

दिनांक:- 20-01-2020

प्राचीगण

सरोज कुमार

सरोज कुमार मिश्रा
पुत्र श्री सन्तसरन मिश्रा,
नि0 मो0 गांधीनगर, तकिया रोड,
(निकट दीदार सिंह राणा स्कूल)
कस्बा पुवायां, जिला शाहजहांपुर,
उ.प्र. पिनकोड- 242401
मो0 8090833620

सन्तसरन मिश्रा

उ.प्र. प्रदूषण नियंत्रण बोर्ड

30.1.20
(श्रीमान सुरेश बिरयकर्मा)
मिजी सचिव
न० मंत्री

वन, पर्यावरण एवं जल संधान
उत्तर प्रदेश शासन

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meena
18/02/2020

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सन्दर्भ बोर्ड मुख्यालय पत्रांक सं०-एच48320/सी०-7/क्ष०का० बरेली/2020 दिनांक-28.02.2020 द्वारा श्री सरोज कुमार मिश्रा पुत्र श्री सन्तसरन मिश्रा निवासी मो० गोंधी नगर, तकिया रोड, कस्बा-पुवायॉ, जिला-शाहजहाँपुर द्वारा प्रेषित शिकायत मैसर्स रतनलाल राजेन्द्र प्रसाद खाण्डसारी, पुवायां-बण्डा रोड, तहसील-पुवायॉ, जिला शाहजहाँपुर की चिमनी के धुं से नगर के लोगो को हो रही परेशानी की शिकायत के सम्बन्ध में निरीक्षण आख्या-

उपरोक्त संदर्भित शिकायती उद्योग का निरीक्षण इस कार्यालय द्वारा दिनांक 07.08.2020 को किया गया निरीक्षण के समय श्री रामकुमार (पार्टनर), उद्योग प्रतिनिधि के रूप उपस्थित थे। आख्या निम्नवत् है:-

1. उद्योग एक खाण्डसारी चीनी उद्योग है तथा उद्योग वर्ष 1968 से स्थापित/कार्यरत है। निरीक्षण के समय उद्योग में ऑफ सीजन होने के कारण उत्पादन कार्य बन्द पाया गया।
2. उद्योग द्वारा कच्चे माल के रूप में गन्ना, चूना, सल्फर आदि का प्रयोग कर खाण्डसारी शुगर का उत्पादन किया जाता है। उद्योग की अधिकतम उत्पादन क्षमता वर्तमान में लगभग 60 टन/दिन की है।
3. उक्त उद्योग को बोर्ड मुख्यालय के पत्र सं० एफ 31365/सी-8/विविध/25/13 दिनांक 07.10.13 द्वारा जारी लाल श्रेणी के उद्योगों की सूची के क्रमांक 74 से बाहर है।
4. उद्योग द्वारा जल का प्रयोग घरेलू प्रयोजनार्थ एवं औद्योगिक प्रयोजनार्थ हेतु किया जाता है। घरेलू उत्प्रवाह का निस्तारण सेप्टिक टैंक के माध्यम से किया जाता है। औद्योगिक उत्प्रवाह का निस्तारण उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र स्थापित किया गया है, के माध्यम से शुद्धिकृत किया जाता है तथा कूलिंग में प्रयुक्त जल को रिसाइकिल कर पुनः प्रयोग किया जाता है। उद्योग में उत्पादन कार्य बन्द होने के कारण उत्प्रवाह जनित नहीं हो रहा था। जिस कारण उत्प्रवाह का नमूना एकत्र नहीं किया जा सका।
5. उद्योग द्वारा 15 टन/घंटा वाष्प जनन क्षमता का वायलर स्थापित है जिसमें ईंधन के रूप में लगभग 10 टन/दिन बैगास व धान की भूसी लगभग 08 टन/दिन की दर से प्रयोग किया जाता है। उद्योग द्वारा फ्लू गैसो के उत्सर्जन हेतु ब्यायलर से सम्बद्ध चिमनी की ऊँचाई भूतल से लगभग 33 मी० ऊँची स्थापित है, के माध्यम से वायुमण्डल में विसर्जित किया जाता है। उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्था के रूप में मल्टी साईक्लोन डस्ट कलेक्टर की व्यवस्था स्थापित की गयी है, उद्योग में उत्पादन कार्य बन्द होने के कारण चिमनी से निकलने वाले धुं के स्टैक मॉनिटरिंग कार्य नहीं किया जा सका। उद्योग में वायु प्रदूषण नियंत्रण व्यवस्था का रख-रखाव एवं संचालन नियमित रूप से किया जाये, जिससे कि आस-पास के वातावरण में परिवेशी गुणता प्रभावित न हो, को सुनिश्चित रखे जाने हेतु निरीक्षण के समय मौखिक निर्देश दिये गये हैं। वर्तमान में उद्योग परिसर के आस-पास जल भराव एवं वायु प्रदूषण की समस्या परिलक्षित नहीं हुआ। उक्त शिकायत को दृष्टिगत रखते हुए मौके पर उपस्थित उद्योग प्रतिनिधि श्री रामकुमार, पार्टनर को भविष्य में वायु प्रदूषण नियंत्रण व्यवस्था का रख-रखाव एवं सुचारू रूप से संचालित किये जाने हेतु निर्देशित किया गया।
6. उद्योग द्वारा 380 केवीए व 280 केवीए क्षमता का एक-एक डी०जी० सेट स्थापित किया गया है जिसमें ईंधन के रूप में 150 ली०/घंटा की दर से डीजल का प्रयोग किया जाता है। फ्लू गैसो के उत्सर्जन हेतु डी०जी०सेट से सम्बद्ध चिमिनियो की ऊँचाई निरीक्षण के समय बोर्ड मानको के अनुरूप पायी गई।
7. उद्योग को निवेश मित्र व्यवस्था के अन्तर्गत ऑनलाइन संदर्भ सं० 37673/यूपीपीसीबी/बरेली(यूपीपीसीबी आरओ)/सी०टी०ओ०/एयर/शाहजहाँपुर/2019 दिनांक 29.11.2019 द्वारा सहमति वायु एवं संदर्भ सं० 37674/यूपीपीसीबी/बरेली(यूपीपीसीबी आरओ)/सी०टी०ओ०/जल /शाहजहाँपुर /2019 दिनांक 29.11.2019 द्वारा सशर्त जल सहमति निर्गत है, जिसकी वैधता अवधि दिनांक 31.12.2020 तक है।

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(सुनील सिंह चौहान)
वैज्ञानिक सहायक

सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी



उ० प्र० प्रदूषण नियन्त्रण बोर्ड
 क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर, बरेली-243 122
U. P. POLLUTION CONTROL BOARD
 Regional Office: 1219/1, E-Block, Rajendra Nagar, Barcilly-243 122

सन्दर्भ संख्या: 655 /Spm/R-18 /2020

दिनांक 21-09-2020

सेवा में,

मैसर्स रतनलाल राजेन्द्र प्रसाद खाण्डसारी,
 पुवायां-बण्डा रोड,
 जिला शाहजहांपुर

विषय- बोर्ड मुख्यालय पत्रांक सं०-एच48320/सी०-7/क्ष०का० बरेली/2020 दिनांक-28.02.2020 द्वारा श्री सरोज कुमार मिश्रा पुत्र श्री सन्तसरन मिश्रा निवासी मो० गॉंधी नगर, तकिया रोड, कस्बा-पुवायां, जिला-शाहजहांपुर द्वारा प्रेषित शिकायत मैसर्स रतनलाल राजेन्द्र प्रसाद खाण्डसारी, पुवायां-बण्डा रोड, तहसील-पुवायां, जिला शाहजहांपुर की चिमनी के धुंए से नगर के लोगो को हो रही परेशानी के सम्बन्ध में।

महोदय

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करे। अवगत कराना है कि श्री सरोज कुमार मिश्रा पुत्र श्री सन्तसरन मिश्रा निवासी मो० गॉंधी नगर, तकिया रोड, कस्बा-पुवायां, जिला-शाहजहांपुर द्वारा पुवायां रोड से वाण्डा रोड पर चल रहे आपके उद्योग की चिमनी के धुंए से नगर के लोगो को हो रही परेशानी की शिकायत बोर्ड मुख्यालय पत्रांक सं०-एच48320/सी०-7/क्ष०का० बरेली/2020 दिनांक-28.02.2020 के माध्यम से प्राप्त शिकायत इस कार्यालय को प्राप्त हुयी है। उक्त के सम्बन्ध में इस कार्यालय द्वारा आपके उद्योग का निरीक्षण दिनांक- 07.08.2020 को किया गया। निरीक्षण के दौरान जल प्रदूषण नियंत्रण व्यवस्था हेतु उद्योग में उत्प्रवाह शुद्धिकरण संयंत्र एवं वायु प्रदूषण नियंत्रण व्यवस्था हेतु साइक्लोन टाइप डस्ट कलेक्टर की व्यवस्था स्थापित पाया गया। शिकायती प्रकरण को दृष्टिगत रखते हुये आपको निर्देशित किया जाता है-

1. उद्योग में 15 टन/घंटा वाष्प जनन क्षमता हेतु ब्यॉयलर पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में मल्टी साइक्लोन टाइप डस्ट कलेक्टर का रख-रखाव एवं अनवरत संचालन किया जाये।
2. उद्योग को इस कार्यालय के ऑनलाइन संदर्भ सं० 37673/यूपीपीसीबी/बरेली(यूपीपीसीबी आरओ)/सी०टी०ओ०/एयर/ शाहजहांपुर/2019 दिनांक 29.11.2019 द्वारा सहमति वायु एवं संदर्भ सं० 37674/यूपीपीसीबी/बरेली (यूपीपीसीबी आरओ)/सी०टी०ओ०/जल/शाहजहांपुर/2019 दिनांक 29.11.2019 द्वारा सशर्त जल सहमति में दी गयी समस्त शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
3. उद्योग में स्थापित/संचालित ब्यॉयलर से जनित राख का निस्तारण इस प्रकार किया जाये कि आस-पास के परिवेशीय वायु गुणवत्ता प्रभावित न हो।

उपरोक्त अनुपालन सुनिश्चित करते हुये बिन्दुवार अनुपालन आख्या पत्र प्राप्ति के एक सप्ताह के अन्दर इस कार्यालय कार्यालय को प्रेषित किया जाना सुनिश्चित करे, अन्यथा पर्यावरणीय अधिनियमों में निहित प्राविधानों के अन्तर्गत की गयी नियमानुसार कृत कार्यवाही हेतु आप स्वयं उत्तरदायी होंगे।

भारतीय
 (रोहित सिंह)
 क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. मुख्य पर्यावरण अधिकारी (वृत्त-7), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
2. शिकायतकर्ता श्री सरोज कुमार मिश्रा पुत्र श्री सन्तसरन मिश्रा निवासी मो० गॉंधी नगर, तकिया रोड, कस्बा-पुवायां, जिला-शाहजहांपुर को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

All Disputes Subject to Shahjahanpur Jurisdiction

U.P.S.T. No. SJ-0024551, Valid Date 09-7-73
 C. S. T. No. SJ-5009832, Valid Date 21-8-74
 TIN No. 00109200040

30

Code: (05844) 230482, 230329 (F)
 230429 (F), 230433 (F), 230279 (F)
 Mob.: 9416326024, 9336355107

Ratan Lal Rajendra Prasad Khandsari

Manufacturers of Crystall Sugar

Banda Road, Powayan-242 401, Shahjahanpur (U.P.)

Consent Order

Ref No. - 37674/UPPCB/Bareilly(UPPCBRO)/CTO/water/SHAHJAHANPUR /2019, Dated : 29/11/2019

Application no. 3511501

Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD, BANDA ROAD, POWAYAN DISTT.- SHAHJAHANPUR

SN	Conditions of Consent to Operate	Compliance status
1	For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application.	Noted
2	This consent is valid for the period from 01/01/2020 to 31/12/2020	Noted
3	In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .	Noted

Conditions of Consent Order

1	This consent is valid only for the approved production capacity of SUGAR FROM KHANDSARI PROCESS 60 TPD.	Noted and complied with.
2	The quantity of maximum daily effluent discharge should not be more than the following :	Noted for compliance.
Effluent Discharge Details		
	S.No	Kind of Effluent
	Maximum daily	Treatment facility and

Ratan Lal Rajendra Prasad Khandsari

Manufacturers of Crystal Sugar



Banda Road, Powayan-242 401, Shahjahanpur (U.P.)

			discharge, KL/day	discharge point	
	1	Domestic	SEPTIC TANK	Septic Tank	
	2	Industrial	Effluent Treatment Plant	ETP	
3	Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.				Complied with. No discharge to sewer or stream in public domain. All treated effluent used for irrigation in green belt/own farm.
4a	The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .				Noted for compliance
Domestic Effluent					
	S.No	Parameter	Standard		
	1	Quantity of Discharge	Septic tank and soak pit		
4b	The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.				Noted for compliance
Industrial Effluent					
	S.No	Parameter	Standard		
	1	BOD	30 mg/L		
	2	COD	250 mg/L		
	3	Oil & Grease	10 mg/L		
	4	Quantity of Discharge	200 KLD		
	5	Total Suspended Solids	30 mg/L		
	6	Quantity of Discharge	Use in irrigation		

Ratan Lal Rajendra Prasad Khandsari*Manufacturers of Crystal Sugar***Banda Road, Powayan-242 401, Shahjahanpur (U.P.)**

5	Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.	Complied with
6	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.	Noted, no other parameter prescribed/applicable.
7	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.	Complied with
8	The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	Noted for compliance
Specific Conditions		
1.	Industry should install electromagnetic water meter on each source of raw water and obtain NOC from CGWA New Delhi.	Noted and complied with.
2.	Industry should install any satisfactory measuring device on effluent discharge channel/pipe.	Noted for compliance.
3.	Industry should submit design, drawing details of Effluent Treatment Plant.	Complied with.
4.	Effluent Treatment Plant of the industry should be running with proper efficiency.	Noted and complied with.
5.	Solid Waste generated from industry should be disposed such a way not to deteriorate surrounding environment..	Noted and complied with.
6.	Develop maximum green belt in open area of industry. Water management plan	Complied with

Ratan Lal Rajendra Prasad Khandsari*Manufacturers of Crystal Sugar***Banda Road, Powayan-242 401, Shahjahanpur (U.P.)**

should be maintained in such a way that maximum water will be recycled from different steps manufacturing process.	
No untreated effluent will be discharged in/ out of factory premises in any case.	Noted
Treated effluent should be recycled as maximum possibility otherwise store in leak proof pucca lagoon..	Complied with
Industry should comply the provisions of Environmental Protection Act 1986.	Noted and complied with.
Analysis Report of the treated effluent should be submitted with every two month frequency.	Complied with.
Compliance report of this consent order should be submitted within a month.	Complied with.
Effluent of the industry should be within the norm prescribed by board in any circumstances.	Noted and complied with.
This consent order is not maintainable in the case of any type of expansion, modification, up gradation or any change in industry manufacturing plant.	Noted and complied with.
The above condition of consent order is continued up to the condition of Water (Prevention and Control of Pollution) Act, 1974 section 27(2).	Noted for compliance.
An inspection book should be maintained for water pollution control system of the industry. The same should be presented at the time of inspection of board officials.	Complied with.
This consent is valid only for production of sugar 60 Ton/day and 8M.W.Electricity.	Noted.
Industry shall submit E.T.P. up gradation plan with tertiary treatment of effluent within one month and upgrade ETP up to September 2019.	Complied with.
Industry shall submit environmental statement within prescribed time.	Complied with.
Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.	Noted.
Unit shall comply the Hazardous and Other Wastes (Management and	Noted.

All Disputes Subject to Shahjahanpur Jurisdiction

U.P.S.T. No. SJ-0024551, Valid Date 09-7-73
 C. S. T. No. SJ-5009832, Valid Date 21-8-74
 TIN No. 00309200040

30

Code: (05844) 230482, 230329 (F)
 230429 (F), 230433 (R), 230279 (R)
 Mob.: 9415326024, 9336355107

Ratan Lal Rajendra Prasad Khandsari

Manufacturers of Crystal Sugar

Banda Road, Powayan-242 401, Shahjahanpur (U.P.)

	Transboundary Movement) Rules, 2016.	
21.	Unit shall comply the Solid Waste Management Rules, 2016.	Noted for compliance.
22.	The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.	Noted
23.	Industry shall use Biomass briquettes as 20% of total fuel consumption.	Noted

Ratan Lal Rajendra Prasad Khandsari



Banda Road, Powayan-242 401, Shahjahanpur (U.P.)

THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

Name of the Industry – M/s RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD BANDA ROAD, POWAYAN DISTT.- SHAHJAHANPUR

Consent Order : Ref No: 37673/UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR /2019, Dated : 29/11/2019

Application no. 3511466

Compliance Report of Consent

SN	Conditions of Consent to Operate	Compliance status
1	With reference to the application for consent for emission of air pollutants from the plant of M/s RATAN LAL RAJENDRA PRASHAD KHANDSARI LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.	Noted for compliance.
2	This consent is valid for the period from 01/01/2020 to 31/12/2020	Noted
3	In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.	Noted

Conditions of Consent.

1	This consent is valid only for the approved production capacity of SUGAR FROM KHANDSARI PROCESS 60 TPD .	Noted for compliance.
2	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery fitting which consent would be deemed void.	

Ratan Lal Rajendra Prasad Khandsari*Manufacturers of Crystal Sugar***Banda Road, Powayan-242 401, Shahjahanpur (U.P.)**

S N	Conditions of Consent to Operate	Compliance status																		
3(a)	The maximum rate of emission of flue gas should not be more than the emission norms for the stacks																			
3(b)	The maximum rate of emission of flue gas should not be more than the emission norms for the stacks. <table border="1" data-bbox="353 534 1377 670"> <thead> <tr> <th>S.No</th> <th>Air Pollution Source</th> <th>Type of Fuel</th> <th>Stack No.</th> <th>Parameters</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>BOILER 02</td> <td>Baggasse</td> <td>01</td> <td>Particulate Matter</td> <td>33 METER</td> </tr> <tr> <td></td> <td>TPH</td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height	1	BOILER 02	Baggasse	01	Particulate Matter	33 METER		TPH					Boiler Stack attached with Wet scrubber as APCS and DG Set attached with stack & acoustic encloser as per CPCB/U PPCB Norms.
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height															
1	BOILER 02	Baggasse	01	Particulate Matter	33 METER															
	TPH																			
3(c)	The emissions by various stacks into the environment should be as per the norms of the Board. <table border="1" data-bbox="280 726 1377 861"> <thead> <tr> <th colspan="4">Emission Quality Details Detail</th> </tr> <tr> <th>S.No</th> <th>Stack No</th> <th>Parameter</th> <th>Standard</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>1.</td> <td>Particulate Matter</td> <td>250 mg/NM3</td> </tr> </tbody> </table>	Emission Quality Details Detail				S.No	Stack No	Parameter	Standard	1	1.	Particulate Matter	250 mg/NM3	APCS provided & PM emission is below 250 Mg/Nm3 as per norms.						
Emission Quality Details Detail																				
S.No	Stack No	Parameter	Standard																	
1	1.	Particulate Matter	250 mg/NM3																	
3	Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.	Noted, no other parameter prescribed/ applicable.																		
4	The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .	Noted for compliance.																		
5	The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.	Noted for compliance.																		
	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.	Periodic schedule of Wet Scrubber maintenance is done in such a way that relevant emissions are complied with stipulated standards of the board/ MoEF & CC/.																		
	Unit should do provisions for fugitive emissions chimney/stack as per the norms of the	Already provided as per UPPCB																		

Ratan Lal Rajendra Prasad Khandsari*Manufacturers of Crystalline Silicon***Banda Road, Powayan-242 401, Shahjahanpur (U.P.)**

S N	Conditions of Consent to Operate	Compliance status
	Board/Moe & CC/or otherwise mandatory.	norms.
8	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted.	Noted for compliance.

Specific Conditions:

SN	Conditions of Consent to Operate	Compliance status
1.	Industry shall install energy meter on APCS.	Energy meter on APCS is already installed.
2.	Industry shall submit design, drawing details of APCS (wet scrubber).	Noted
3.	APCS of the industry should be running with proper efficiency.	Noted
4.	Solid Waste generated from industry should be disposed such a way not to deteriorate surrounding environment.	Noted for compliance.
5.	Develop maximum green belt in open area of industry.	Unit has already developed Green Belt in surrounding premises of the industry.
6.	Industry should comply the provisions of Environmental Protection Act 1986.	Complied with.
7.	Analysis Report of Stack Emission should be submitted with every two month frequency in crushing season.	Noted for compliance
8.	Compliance report of this consent order should be submitted within a month.	Noted.
9.	The Stack emission and fugitive emission of the industry should meet out the prescribed standards of board in any circumstances	Noted for compliance.
10.	This consent order is not maintainable in the case of any type of expansion, modification, up gradation or any change in industry manufacturing plant.	Noted.

Ratan Lal Rajendra Prasad Khandsari

Manufacturers of Crystal Sugar

Banda Road, Powayan-242 401, Shahjahanpur (U.P.)



11.	The above condition of consent order is continued up to the condition of Air (Prevention and Control of Pollution) Act, 1981 section 21(6).	Noted.
12.	Industry should apply for consent before 30 days of expiry of this order or any change.	Noted for compliance.
13.	An inspection book should be maintained for Air pollution control system of the industry. The same should be presented at the time of inspection of board officials.	Complied with.
14.	The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.	Noted.
15.	This consent is valid only for production of sugar 60 Ton/day and 8M.W.Electricity.	Noted.
16.	Industry should submit environmental statement within prescribed time.	Noted for compliance.
17.	Industry should comply the provisions of Environmental Protection Act 1986.	Noted.
18.	Industry shall submit installation of Wet Scrubber on 16TPH boiler with time bound program.	Noted for compliance.
19.	Industry shall use Biomass briquettes as 20% of total fuel consumption.	Noted for compliance.
20.	Industry shall Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.	Noted for compliance.
21.	Industry shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.	Noted

By hand
21/3/21

(23)

Annexure - VI



सत्यमेव जयते

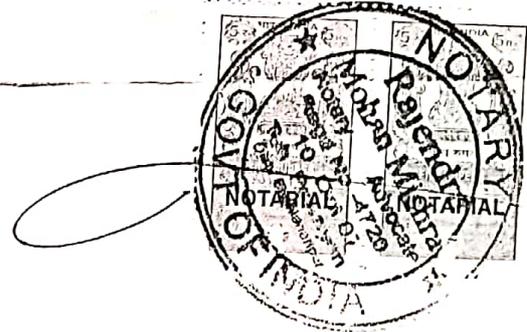
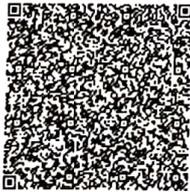
INDIA NON JUDICIAL
Government of Uttar Pradesh



e-Stamp

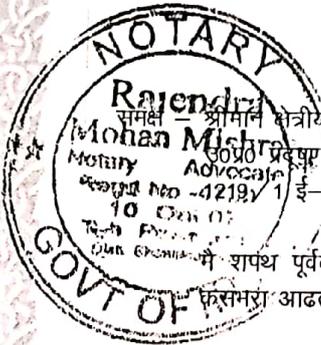
Certificate No. : IN-UP48376109059742T
Certificate Issued Date : 16-Mar-2021 02:28 PM
Account Reference : NEWIMPACC (SV)/ up14197404/ POWAYAN/ UP-SJH
Unique Doc. Reference : SUBIN-UPUP1419740484090573428920T
Purchased by : RAKESH KUMAR GUPTA SO LATE RATAN LAL GUPTA
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) :
First Party : RAKESH KUMAR GUPTA SO LATE RATAN LAL GUPTA
Second Party : Not Applicable
Stamp Duty Paid By : RAKESH KUMAR GUPTA SO LATE RATAN LAL GUPTA
Stamp Duty Amount(Rs.) : 10
(Ten only)

ABE-II



-----Please write or type below this line-----

शपथ-पत्र



समक्ष - श्रीमान क्षेत्रीय अधिकारी महोदय,
3090 प्रदेपुण नियंत्रण बोर्ड
Notary Advocate
Regd. No. - 4219/1 ई-ब्लाक राजेन्द्र नगर, बरेली-243122

शपथ पूर्वक बयान करता हूँ कि मेरा नाम राकेश कुमार गुप्ता पुत्र स्व० श्री रतनलाल गुप्ता, निवासी मोहल्ला कसमरा आदत पुवायों शाहजहाँपुर हूँ उम्र लगभग 66 वर्ष है मैं निम्नलिखित बयान करता हूँ कि-

Rajendra Mohan Mishra
Govt. of India Notary Advocate
Regd. No. - 4720/10 Oct. 07
Tel. Powayan Dist. Shahjahanpur

राकेश कुमार

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy, please inform the Concerned Authority.

1. यह कि मै० रतनलाल राजेन्द्र प्रसाद खाण्डसारी लि०, गाटा सं०-285,286,287, बंड रोड पुवायों जिला- शाहजहाँपुर, 242401 फर्म का लाइसेंस देकर हैं।
2. यह कि मेरा खाण्डसारी उद्योग मै० रतनलाल राजेन्द्र प्रसाद खाण्डसारी लि० गाटा सं० 285,286,287 बंडा रोड पुवायों जिला-शाहजहाँपुर-242401 में स्थापित है।
3. यह कि मुझे चीनी उद्योग एवं गन्ना विकास विभाग से उ०प्र० खाण्डसारी शक्कर निर्माताओं का लाइसेंस देने की आज्ञा, 1967 के खंड 3 के अन्तर्गत खाण्डसारी उद्योग हेतु लाइसेंस आवंटित हुआ है जिसकी क्षमता 600 टी०सी०डी० है तथा मुझे खाण्डसारी लाइसेंस वर्ष 1962-1963 से प्राप्त है। यह कि हमारे उद्योग को क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा जल/वायु सहमति प्राप्त है जिसकी वैधता 31.12.2021 तक है।



यह कि हम अपने उद्योग में वायु प्रदूषण नियंत्रण व्यवस्था हेतु वेट स्करवर की स्थापना वर्ष 2021-22 में पेराई सत्र से पूर्व स्थापित कर लेंगे। वेट स्करवर की स्थापना हेतु प्रस्ताव प्राप्त कर लिया गया है। अतिशीघ्र वेट स्करवर की स्थापना कर ली जायेगी।

यह कि हम अपने उद्योग द्वारा जनित उत्प्रवाह हेतु उत्प्रवाह शुद्धिकरण संयंत्र की मरम्मत का कार्य अगले पेराई सत्र से पूर्व कर लेंगे।

यह कि मेरे द्वारा 33 प्रतिशत भू-भाग पर हरितपट्टिका स्थापित की गयी है जिसमें उत्प्रवाह शुद्धिकरण संयंत्र द्वारा शोधित जल का उपयोग किया जायेगा। किसी प्रकार का उत्प्रवाह उद्योग परिसर से बाहर निस्तारित नहीं किया जा रहा है।

7. यह कि हमारे उद्योग से किसी प्रकार की पर्यावरण सम्बन्धित समस्या किसी को नहीं होगी जिसके लिए हम पूर्ण वचनबद्ध है।
8. यह कि मेरे द्वारा माननीय सर्वोच्च न्यायालय/एन०जी०टी०/सी०पी०सी०बी०/यू०पी०पी०सी०बी० द्वारा पर्यावरण संरक्षण एवं पर्यावरण सुधारो हेतु दिये गये दिशा निर्देशो का अक्षरशः अनुपालन किया जा रहा है।
9. हम पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण अधिनियमो /प्रावधानो के अनुपालन के लिए पूर्ण रूप से वचनबद्ध है।

मैं शपथी शपथपूर्वक सच सच व्यान करता हूँ कि उपरोक्त सभी शर्ते सोचसमझकर हस्ताक्षर किये और न ही इसमें कुछ छिपाया गया है।

राज दिनांक 17/03/22 2:30 PM
 य कर्ता ने इस शपथ पूर्वक सच सच व्यान कर
 प्रकर शपथ पूर्वक सच सच व्यान किया जिम्मेदारी
 मान श्री.....
 की, जिन्हे मैं पढ़घानता हूँ।
 प्राप्त हुआ।

Ratan Lal Rajendra Prasad & Co. Srisri Ltd.

राकेश कुमार

राकेश कुमार गुप्ता पुत्र स्व० श्री रतनलाल खाण्डसारी
 निवासी मो० कसमरा आदत पुवायों
 जिला-शाहजहाँपुर

17/03/22
 Rajendra Mohan Mishra
 Govt. of India Notary Advocate
 Regd.No.- 4720/10 Oct. 07
 Teh. Powayan, Distt. Ghazipur

(25)

All Disputes Subject to Shahjahanpur Jurisdiction

U.P.S.T. No. SJ-0024551, Valid Date 09-7-73
C. S. T. No. SJ-5009832, Valid Date 21-8-74
TIN No. 09309200040

30

9415326024

Code: (05844) 230432

230429 (17)

Mob.: 9415326024, 9335355107

Ratan Lal Rajendra Prasad Khandsari Ltd.

Manufacturers of Crystal Sugar

Banda Road, Powayan-242 401, Shahjahanpur (U.P.)

Date.....

Ref.:

Date-16.03.2021

To,

M/s JYOTI ELECTRONICS SYSTEMS & SERVICES

Swaroop Nagar, Near Sikatiha Durga Mandir

Distt.- LAKHIMPUR-KHERI (U.P) 262 701

KIND ATT: - Mr. SHEKHAR DIXIT

Sub.: Order for supply of Electro-Mechanical Equipment for Wet Scrubber as APCS system.

Dear Sir,

This has reference to your cotation Dated By 16-03-2021 regarding the above mentioned subject. We are very thankful to you for court to us and we are pleased to submit our order for the subject job as per given below:-

Price Bid

S.No	DESCRIPTION	Category	QTY	UOM	Unit Price	Amount
1.	WET Scrubber With Pump and Motor	Mech.	01	No.		950000.00
2.	Suit	Mech	01	Lot		60000.00
3.	Fabrication & Erection	Mech	01	No.		350000.00
Total						1360000.00

Signature:

Ratan Lal Rajendra Prasad Khandsri Ltd.

Director

Thanking you
Your's Faithfully

Ratan Lal Rajendra Prasad Khandsri Ltd.
Banda Road Powayan, Shahjahanpur



उ० प्र० प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालय: 1219/1, ई-ब्लॉक राजेन्द्र नगर, बरेली-243 122

U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या: 678 / P-4/अनरल /2021

दिनांक- 30/09/2020

सेवा में,

मुख्य चिकित्साधिकारी
शाहजहाँपुर।

विषय-प्रदूषण फैलने से वातावरण दूषित होने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक श्री सरोज कुमार मिश्रा पुत्र श्री संताराम मिश्रा, नि०मो० गंधी नगर, तक्रिया रोड, (दीदार सिंह राना स्कूल) करवा-पुवार्यो, जिला-शाहजहाँपुर उ०प्र० का पत्र दिनांक- 28.01.2020 का सदर्भ ग्रहण करने की कष्ट करें। शिकायती पत्र में उल्लिखित है कि "मैसर्स रतनलाल राजेन्द्र प्रसाद खण्डसारी लि० बाण्डा रोड, जिला-शाहजहाँपुर से राख व दूषित वायु प्रार्थीगणों के घरों में छोटे बच्चे व बीमार लोगो वायु प्रदूषण होने के कारण जीवन संकटमय हो गया है, तथा राख व दूषित वायु प्रार्थीगणों के घरों में प्रवेश हो कर बीमारी को जन्म दे रही है। मौके पर प्रदूषण रोकने के कारण आँखों में जलन वा सांसा लेने में दिक्कत हो रही है" को अवगत कराया गया है।

उपरोक्त शिकायत की छायाप्रति संलग्नकर आपको इस अनुरोध के साथ प्रेषित कि शिकायत में उल्लिखित उद्योग से बीमारियों के सम्बन्ध में जाँच सम्बन्धित से कराकर आख्या क्षेत्रीय कार्यालय, बरेली को प्रेषित करने की कृपा करें।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(रोहित सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि: मुख्य पर्यावरण अधिकारी (वृत्त-7), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

SA